## Exlusion of elderly and disabled due to Aadhaar

1885. PROF. M. V. RAJEEV GAOWDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number and details of schemes for the elderly and differently-abled which have been notified under Section 7 of the Aadhaar Act;
- (b) the number of beneficiaries who could not avail their entitlements due to non-enrolment in Aadhaar and Aadhaar authentication failures, State-wise and schemewise, since 2013 onward; and
- (c) the measures being taken to ensure that differently-abled people who are unable to register their biometrics, are not excluded from welfare schemes for want of Aadhaar linking or authentication?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Department of Social Justice and Empowerment is implementing a Central Sector Scheme of Integrated Programme for Senior Citizens (IPSrC) {previously known as Integrated Programme for Older Persons (IPOP)} under which grants in aid are given for running and maintenance of Senior Citizens Homes (Old Age Homes)/ Continuous Care Homes, Mobile Medicare Units etc. to the Implementing Agencies such as State Governments / Union Territory Administrations (through Registered Societies)/ Panchayati Raj Institutions (PRIs) / Local bodies; Non-Governmental/Voluntary Organizations. This Scheme has been notified under Section 7 of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment has notified a total of 11 Schemes under section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, which are as follows:

Sl. No	Name of the Scheme	Date of notification under Section 7 of Aadhar Act
1	2	3
°1.	Assistance to Disabled Persons for purchasing/fitting of Aids and Appliances (ADIP)	03.03.2017

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As per information received from Department of Food and Public Distribution, "The National Food Security Act (NFSA), 2013" has been implemented in all States/ UTs for receiving highly subsidized foodgrains. Beneficiaries under NFSA comprise Antyodaya Anna Yojana (AAY)' families and 'Priority Households (PHH)'. Old and disabled persons are eligible under the AAY Scheme for receiving highly subsidized foodgrains. AAY families are entitled to received 35 kg. of foodrains (rice, wheat and coarsegrains) per family per month @₹3/2/l per kilogram respectively. NFSA has been notified under Section 7 of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

As per information received from Ministry of Health and Family Welfare, the Ministry has approved the launch of "Ayushman Bharat - National Health Protection Mission (AB-NHPM)" which will cover over 10 crore poor and vulnerable families (approximately 50 Crore beneficiaries). AB-NHPM has been notified under Section 7 of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

- (b) No such information is available in this Ministry.
- (c) A differently-abled person entitled to receive the benefits or service under the schemes, who does not possess the Aadhaar number or has not yet enrolled for Aadhaar, shall have to apply for Aadhaar enrollment. However, benefits under the schemes shall be given to such individuals, subject to the production of the following documents namely:-
  - I. Disability certificate issued by the competent authority; and
  - II. Any one of the following documents:-
    - (a) Voter Identity Card; or
    - (b) Permanent Account Number (PAN) Card; or
    - (c) Passport; or
    - (d) Ration Card; or
    - (e) Employee ID Card; or
    - (f) Bank or Post Office Passbook with Photo; or
    - (g) Photo identity card issued by Competent Authority for handicapped persons; or
    - (h) Driving license issued by the Licensing authority under the Motor Vehicle Act 1988; or
    - Certificate of identity having photo of such person issued by a Gazetted officer or a Tehsildar on their official letter head; or
    - (i) Any other documents as specified by the Department.

## Removal of creamy layer for OBCs

1886. SHRI V. VIJAYASAI REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government has approved setting up of a panel to study quota within OBC quota;
  - (b) if so, the reasons for delay in constituting the panel;